

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 02**  
**(IB)-667(PB)/2018**

**IN THE MATTER OF:**

Religare Finvest Ltd	...	Applicant/Petitioner
Vs		
Tara Alloys Ltd.	...	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 29.08.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Financial Creditor	:	Mr.Amarjit Singh Bedi, Ms.Surekha Rama, Ms. Riya Seth, Advs.
For the Intervenor	:	Mr. Giriraj Subramaniam, Mr.Kunal Chatterji, Mr.Varad Choudhary, Ms. Shyra Hoon, Mr. Siddhant Juyal, Advs.
For the Corporate Debtor	:	Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit Sharma, Mr. Aman Agarwal, Mr. Rishabh Arora, Mr. Varun Pandit, Advs.

**ORDER**

**IA-2965/2023**

The prayer in this application is as follows:

*“(a) Pass an order taking on record Form 2 submitted by Mr. Ashish Singh in terms of Rule 9 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016) and replacing name of Mr. Vikram Kumar with Mr. Ashish Singh as the proposed IRP under Section 16(2) of the Code.;*

*(b) Pass such other or further orders as this Hon'ble court may deem fit and proper.”*

Ld. Counsel for the Financial Creditor seeks to withdraw this application and propose the name of another RP in the matter and the same is allowed.

**Accordingly, the IA-2965/2023 is dismissed as withdrawn.**

At the request, list the **CP-(IB)-667(PB)/2018** along with all the other pending applications **on 18.10.2023.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

VINOD ARORA- 29.08.2023